

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 776/2020

(Arising out of impugned final judgment and order dated 02-09-2019 in CRR No. 993/2011 passed by the High Court Of Punjab & Haryana At Chandigarh)

NEERAJ GUPTA

Petitioner(s)

VERSUS

PARDEEP KUMAR BANSAL & ORS.

Respondent(s)

(IA No. 38541/2021 - STAY APPLICATION)

Date : 16-04-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Ms. Rakhi Ray, AOR

For Respondent(s) Ms. Tarannum Cheema, Adv.
Ms. Smrithi Suresh, Adv.
Mr. Akash Singh, Adv.
Mr. Sanjay Jain, AOR

Mr. Nikhil Goel, AOR
Ms. Naveen Goel, Adv.
Mr. Dushyant Sarna, Adv.
Mr. Vinay Mathew, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the petitioner, the matter is adjourned for three weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER